

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 148/TT/2020

- Subject** : Petition for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for two assets under Transmission System associated with Doyang HEP in North Eastern Region
- Date of Hearing** : 8.6.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Assam Electricity Grid Corporation Ltd. & 6 Others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri V. P. Rastogi, PGCIL
Shri A. K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition has been filed for revision of tariff of 2004-09 and 2009-14 tariff periods, truing up of tariff of 2014-19 tariff period and determination of tariff of 2019-24 tariff period for the following assets under Transmission System associated with Doyang HEP in North Eastern Region:
- Asset-I:** 220 kV Dimapur-Misa transmission line, LILO 220 kV D/C Kopili-Samaguri transmission line and LILO 132 kV D/C Mariani-Dimapur transmission line;
- Asset-II:** 132 kV D/C Doyang-Dimapur transmission line, 132 kV S/C Dimapur-Imphal transmission line with associated bays.
- b. Asset-I and Asset-II were put under commercial operation on 1.7.1995 and 1.4.1997 respectively;
- c. Revised tariff of 2004-09 period is claimed pursuant to directions of the Commission in order dated 18.1.2019 in Petition No. 121/2007 and in line with APTEL judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos. 81 of 2005 and 139 of 2006 respectively;



- d. Tariff of 2009-14 tariff period was trued-up and tariff of 2014-19 tariff period was approved by the Commission vide order dated 28.1.2016 in Petition No. 240/TT/2014. ACE admitted during 2014-15 and 2015-19 is on account of:
- i. Balance and retention payment against replacement of PLCC and installation of Nitrogen injection fire alarm system as per CEA notification dated 20.8.2010; and
 - ii. Installation of Bus Bar Protection Scheme at Dimapur Sub-station and fire alarm system in Control room at Dimapur as per CEA notification dated 28.2.2010.
- e. Requested the Commission to allow:
- i. Actual ACE during 2014-19 period which was on account of the same expenses already approved by the Commission vide order dated 28.1.2016 in Petition No. 240/TT/2014; and
 - ii. The total capital cost claimed as on 31.3.2019.
- f. During 2018-19, de-capitalization in the form of re-conductoring of 132 kV D/C Imphal-Yurembam with effect from 18.7.2018 under NERSS-VII was done by the Petitioner;
- g. ACE projected in 2019-24 period is towards replacement of old CT, isolators and other relay line protection panel at Misa Sub-station. Corresponding de-capitalization details during 2019-24 period also given in the petition;
- h. Requested the Commission to allow:
- i. ACE claimed under Regulation 25(2)(c) of the 2019 tariff Regulations for 2019-24 period which is required to improve efficiency and to deal with the technology obsolescence of relays etc.; and
 - ii. The tariff claimed for 2019-24 period considering the projected ACE and de-capitalization.
- i. No reply has been received from any of the Respondents.

3. The Commission directed the Petitioner to clarify and provide the place and sub-station base of loop-in and loop-out in the instant case and in all future cases. The Commission further directed the Petitioner to furnish liability flow statement by 18.6.2021 on affidavit with an advance copy to all the Respondents, as directed vide Technical Validation letter dated 20.3.2020.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

